

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

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09. 05. 07. 02.

Division Bench matter.

put up before next available  
Division Bench.

Member (S)

For hearing.

Bench

20.9.04

On 20. 21. 9. 04Copies of order  
prepared for Counsel  
for both sides.Jh  
27/9  
S.O. 9

Order dated 21.09.04

None appeared for the applicant nor the applicant present in person when the matter was called. However, Mr. U.B. Mohapatra, I.d. Sr. Standing Counsel, was present and heard.

The applicant has filed this O.A being aggrieved by his non-selection as EDDA Dharibil BO in account with Tyandakura SO. His case is that he possess all the eligibility conditions and was by far the most suitable candidate.

The Respondents by submitting a detailed counter have opposed the application. By filing a comparative statement of merit of all the candidates (24 in number), they have submitted that the Respondent No. 4 was selected since he had secured more percentage of marks in Higher Secondary <sup>Examination</sup> Education than the rest of the candidates and his application was complete in all respects. They have



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further stated that candidature of the applicant at Sl. No.23 lacked on the following grounds:-

1. That his application was received on 22.03.00, after the stipulated date fixed for receipt of the applications.
2. He had failed to submit declaration to the effect that the applicant if selected, must before appointment to the post, take up his residence in the post village.
3. He had not filled up columns 1(c), 2(c) And 3 (g) of the application form.

The above averments made in the counter have not been controverted by the applicant by filing any rejoinder.

In view of the uncontroverted facts as brought out in the counter by the Respondents, we see no merit in this O.A. which is accordingly dismissed.

No costs.

  
Vice-Chairman 24/9

  
Member (J)